

## THE BIHAR AND ODISHA MUNICIPAL (ODISHA AMENDMENT) ACT, 1943

(6<sup>th</sup> August 1943)AN ACT TO AMEND THE BIHAR AND ODISHA  
MUNICIPAL ACT, 1922. IN ITS APPLICATION  
TO THE PROVINCE OF ODISHA.

- Preamble!** WHEREAS the Bihar and Orissa Municipal (Orissa Amendment) Act, 1940, an Act to amend the Bihar and Orissa Municipal Act, 1922, will expire on the 23rd November 1943; Orissa Act VI of 1940 B. & O. Act VII of 1922.
- AND WHEREAS it is expedient to re-enact the provision of the said amending Act;
- It is hereby enacted as follows:—
- Short title and commencement.** 1. (1) This Act may be called the Bihar and Orissa Municipal (Orissa Amendment) Act, 1943.
- (2) It shall come into force at once.
- Amendment of the First Schedule to B. & O. Act VII of 1922.** 2. In the First Schedule to the Bihar and Orissa Municipal Act, 1922, after the entry "For every two-wheeled vehicle B. & O. Act including a *shampani* but excluding a bicycle....2-0", the following entry shall be inserted, namely:—
- "For every bicycle....1-0".
- Repeal of Orissa Act VI of 1940.** 3. The Bihar and Orissa Municipal (Orissa Amendment) Act, 1940, is hereby repealed. Orissa Act VI of 1940.